

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A. NO: 573/93

199

T.A. NO: --

DATE OF DECISION 10-9-93

Motiram s/o. Chivhaji Chandan Petitioner

Mr. S.P. Palshikar Advocate for the Petitioners

Versus
Union of India & Ors. Respondent

Ms. Varsha Palav for Mrs. Indira Bodade Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice M.S. Deshpande, V.C.

The Hon'ble Mr. --

1. Whether ~~Reporters~~ of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether ~~their Lordships~~ wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

mbm*

M


(M.S. DESHPANDE)
VC

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

(2)

O.A.573/93

Motiram s/o. Chivhaji Chandan
Chief Inspector of Works,
Central Railway Akola,
Rly.Qtr.No.TY/JO-2,Akola.

.. Applicant

-versus-

1. Union of India
through
The General Manager,
Central Railway,
Bombay V.T. 400 001.
2. Chief Personnel Officer (Engg.)
Central Railway,
Bombay V.T.
3. Divisional Railway Manager (Works)
Bhusawal Division, Central Rly.,
Bhusawal.
4. Asstt. Engineer (West)
Central Rly.
Akola.
5. Shri S.L.Narwariya,
through AEM (West)
C.Rly., Akola.

.. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman.

Appearances:

1. Mr.S.P.Palshikar
Advocate for the
Applicant.
2. Ms.Varsha Palav for
Mrs.Indira Bodade for the
Respondents.

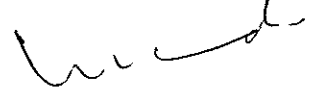
ORAL JUDGMENT:
[Per M.S.Deshpande, V.C.]

Date: 10-9-93

Reply filed today. There is no doubt that the order of transfer has already been carried out. It is difficult to infer any malafides from the allegations which is made out in clause (iii) of the application as being the ground for transfer. Since Shri S.L.Narwariya who is said to have been placed in the post where the applicant was working was admittedly rendered surplus at

Jabalpur.

2. The applicant's grievance is that he is likely to retire on 30th June, 1994. Since the ~~application~~ transfer order has already been implemented I do not think that the present application should be entertained. It is dismissed.



(M.S. DESHPANDE)
VC

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